

समय-समय पर दूरदर्शन की कार्यक्रम अपेक्षाओं के आधार पर किया जाता है। मूल्यांकन समिति द्वारा प्रस्तावों की सिफारिश करने के पश्चात् उन्हें जांच के लिए लागत समिति के पास भेजा जाता है। मंजूरी देने से पूर्व लागत समिति की सिफारिशों को सक्षम प्राधिकारी के पास भेजा जाता है।

(ख) सूचना को एक ही स्थान पर संकलित रूप में नहीं रखा जाता चूंकि धारवाहिकों का चयन एक सतत प्रक्रिया है और धारवाहिकों के प्रस्ताव विभिन्न दूरदर्शन केन्द्रों तथा दूरदर्शन निदेशालय द्वारा स्वतंत्र रूप से प्राप्त किए जाते हैं।

(ग) जी, हां।

#### Non-executive directors of nationalised banks

\*12. DR. NAUNIHAL SINGH:

SHRIMATI VEENA VERMA: Will the Minister of FINANCE be pleased to state:

(a) what is the number of vacancies of non-official directors in different nationalised banks as on 31st October, 1992;

(b) whether it is a fact that Government have extended the term of office of the non-executive directors of the nationalised banks;

(c) if so, what is the number of such directors who are on extension and what are the reasons therefor;

(d) what are the precise functions of the non-executive directors; and

(e) what is the extent to which they are responsible for the irregularities in the banks and whether any one of the past non-executive directors have brought the irregularities in the functioning of the banks to the notice of Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) As on 31st October, 1992 there were 85 vacancies of non-official directors on the boards of 20 nationalised banks. 95 non-official directors were in position on that date. All of them have completed their 3 year

tenures but are continuing pending appointment of their successors as per the provisions of the Nationalised Banks (Management and Miscellaneous Provisions) Schemes, 1970 and 1980.

The general superintendence, direction and management of the affairs of the banks are vested in the Boards of Directors which are entitled to exercise all such powers and do all such acts and things as the banks are authorised to exercise and do. The non-official directors exercise powers only as members of a collective body. They are expected to deliberate on all matters of general policy affecting the functioning of the banks. While discharging their duties, they are expected to act honestly with due diligence, care and prudence. They are free to bring to the notice of the Central Government any irregularities found in the functioning of the banks. No specific case of irregularity was brought to the notice of the Government by the non-official directors on the boards of the nationalised banks in the recent past.

#### Filing of Tax returns by Tamil Nadu Text Books Society

\*13. SHRI SUBRAMANIAN SWAMI: Will the Minister of FINANCE be pleased to state:

(a) whether the Tamil Nadu Text Books Society filed any Income-tax returns for the last three years;

(b) whether any taxes are due from the said Society; and

(c) whether the Society enjoys any tax exemption under any section of the Income-tax Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) No, Sir.

(c) Yes, Sir. The Society is entitled to tax exemption under Section 10(22) of the Income-tax Act, 1961.